

**IN THE COURT OF SH. AKASH JAIN, ACJ/CCJ/ARC, WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

Pranav Agarwal Vs. Ritu

Through Cisco Webex Video Conferencing

20.06.2020 (12:56 PM to 01:23 PM)

The matter is taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.

Present: Sh. R. K. S. Bajwa, Ld. Counsel for the plaintiff. (Mobile No. 9818675540) (Email ID:- rksbajwa@gmail.com).

Defendant in person along with Ld. Counsel Ms. Seema Seth. (Mobile No. 9810602729) (Email ID:- seema.seth.advocate@gmail.com).

This case was electronically filed in the Filing Section, West District, THC, Delhi alongwith the annexures and same was put up before Sh. Vikas Dhull, Ld. ADJ, West District, THC, Delhi who was on duty on 12.06.2020. Ld. Duty Judge, issued summons of the suit and notice of various applications to the defendant through all electronic modes for 19.06.2020. Thereafter, Ld. Senior Civil Judge, West District, THC, Delhi marked the present suit to the court of the undersigned for today i.e. 20.06.2020.

Heard. Record perused.

The written statement as well as reply to the application under Order 39 Rule 1 and 2 CPC is not yet filed on behalf of defendant.

It is submitted by Ld. Counsel for defendant that there is marital discord between the parties and counselling between both of them is underway at CAW Cell, Gurugram, Haryana. Some time is thus, sought by Ld. Counsel for defendant for filing

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written statement and reply to the application under Order 39 Rule 1 and 2 CPC.

At request of Ld. Counsel for defendant, put up again for arguments on the application under Order 39 Rule 1 and 2 CPC on **27.06.2020 at 11:00 AM through Video Conferencing on Cisco Webex.** Defendant is directed to file reply to the application under Order 39 Rule 1 and 2 CPC at least 2 days prior to NDOH on the dedicated email ID of this court i.e **readeracjwest@gmail.com** and also send a copy of same to Ld. Counsel for the plaintiff in advance.

The reader/ahlmad of this court is directed to send a copy of this order to the Computer Branch, THC, Delhi for uploading on the official website. A copy of the order be also sent to Ld. Counsels for both the parties on their respective email IDs.


20/6/20
(AKASH JAIN)
ACJ/CCJ/ARC(W)/20.06.2020

**IN THE COURT OF SH. AKASH JAIN, ACJ/CCJ/ARC, WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

Shiv Pujan Paswan Vs. Renu Devi & Ors

Through Cisco Webex Video Conferencing

20.06.2020 (03:08 PM to 03:24 PM)

Fresh suit for permanent and mandatory injunction has been received by way of assignment by this court on official e-mail ID and is being taken up through video conferencing in view of the order No. 17/DHC/2020 dated 14.06.2020 of Hon'ble Delhi High Court and order dated 14.06.2020 of Ld. District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi.

Present: Sh. S. R. Kamat, Ld. Counsel for the plaintiff. (Mobile No. 9013834579) (Email ID:- advsrkamat@gmail.com).

Submissions Heard. Record perused.

No case is made out for grant of ex-parte ad-interim injunction.

Issue summons of the suit along with notice of application under Order 39 Rule 1 and 2 to the defendants no. 1-3 through all electronic modes i.e. email, whatsapp, sms etc. for **06.07.2020 at 11:00 AM through Video Conferencing on Cisco Webex**. The service be affected through Nazarat Branch, West District, THC, Delhi electronically in terms of office order No.1/OPS/West/N/THC dated 30th May 2020, issued by Ld. District & Sessions Judge (West), THC, Delhi.

The reader/ahlmad of this court is directed to send a copy of this order to the Computer Branch for uploading on the official website. A copy of this order be also sent to Ld. Counsel for the plaintiff on his email Id.


(AKASH JAIN)
ACJ/CCJ/ARC(W)/20.06.2020